

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13797/2022

(Arising out of impugned final judgment and order dated 21-02-2022 in CPC No. 753/2021 passed by the High Court Of M.p At Gwalior)

RAM KUMAR ITORIYA

Petitioner(s)

VERSUS

SANJAY KUMAR & ORS.

Respondent(s)

(IA No. 172214/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 215002/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 110376/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 110377/2022 - EXEMPTION FROM FILING O.T.
IA No. 110375/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 25-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Yashraj Singh Deora, Sr. Adv.
Mrs. Yugandhara Pawar Jha, AOR
Mr. Harshvardhan Jha, Adv.
Ms. Sonal Chopra, Adv.
Mr. Aman Pathak, Adv.
Mr. Sumeet Mishra, Adv.

For Respondent(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. Pashupathi Nath Razdan, AOR

Mr. S. Nagamuthu, Sr. Adv.
Mr. Prashant Shukla, Adv.
Mrs. Anushree Shukla, Adv.
Mr. Prabhat Chowdhary, Adv.
Mr. Kartik Kumar, Adv.
Ms. Ritika Raj, Adv.
Mr. Akshat Mudgil, Adv.
For M/s. Prashant Shukla Law Chambers

UPON hearing the counsel the Court made the following
O R D E R

1. We find that it will be appropriate that respondent No.1 and Respondent No.2 shall file an affidavit, within four weeks, so as

to meet the averments made in the application(s). It shall also be stated in the affidavit as to what steps they propose to take for restoration and repair of the ancient gates.

2. List after four weeks.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER